†हुसेनीवाला सीमा पर पकड़ा गया अमरीकी नागरिक

## 206. सरदार गुरचरण सिंह तोहड़ा: सरदार नरेन्दर सिंह बार:

क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेगे कि:

- (क) क्या यह सच है कि श्री विलियम नामक एक अमरीकी नागरिक को हाल में पाकिस्तान जाते हुए हुसैनीवाला सीमा पर गिरफुतार कर लिया गया था ;
- (ख) क्या यह मच है कि वह व्यक्ति भारतीय कृषि अनुमंधान मंस्थान मे अनुमंधान-कार्य कर रहा था और ;
- (ग) उस व्यक्ति से क्या क्या चीजें बरामद हुई और इस पर मरकार की क्या प्रतिक्रिया है ?

‡[AMERICAN CITIZEN APPREHENDED AT HUSSAINWALA BORDER

206. SARDAR GURCHARAN SINGH TOHRA:

SARDAR NARINDAR SINGH BRAR:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) whether it is a fact that an American citizen named Mr. William was recently apprehended at Hussainwala border while on his way to Pakistan;
- (b) whether it is fact that the said person was doing research work at the Indian Agricultural Research Institute; and
- (c) what are the details of the things recovered from him and what is the reaction of Government in this regard?]

खाद्य, कृषि, सामुदायिक विकास तथा सह-कारिता मंत्रालय में राज्य मंत्री (श्री अण्णा-साहेब शिदे) : (क) जी नहीं।

(ख) तथा (ग) मामले के तथ्य यह हैं कि भारतीय वैज्ञानिक (दालो पर भारतीय कृषि अनुसंधान परिषद् की अखिल भारतीय समन्वित प्रायोजना) नथा अमेरिकन वैज्ञानिक (अमे-रिका के कृषि विभाग) 1966 मे क्षेत्रीय दाल मुधार परियोजन। पर सामहिक रूप से कार्य करते रहे हैं, जिसमें कई अन्य देश भी भा**ग** ले रहे हैं। यह कार्य भारत सरकार तथा संयक्त राज्य अमेरिका की सरकार के बीच हुये एक करार के अन्तर्गत किया गया है। इस परियोजन के बीजों के साझे भंडार में से एक अमेरिकन वैज्ञानिक चना (चिक पी) तथा मसूर के कुछ जनक निक भंडार को ले जा रहा था, जिसे हसैनीवाला सीमा पर सीमा शल्क अधिकारियों द्वारा कुछ विधि औपच।रिकता का पालन न करने पर रोक लिया गया था. क्योंकि विधि औपचारिकता का पालन किये बिना इस प्रकार के बीज आदि भारत से बाहर नहीं भेजे जा सकते हैं। क्योंकि यह केवल कुछ विधि औपचारिकता का पालन न करने का मामला था, अस्तु : कृषि विभाग सम्बन्धित अधिकारियों ने की सलाह पर, भारतीय तथा अमेरिकन नकनीकी कर्मचारियो के संयुक्त संरक्षण के अन्तर्गत सम्बन्धित भंडार को निर्मुक्त करने का निर्णय किया है।

‡[THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-CULTURE, COMMUNITY DEVE-LOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE) : (a) No, Sir.

(b) and (c) The facts of the case are that a group consisting of Indian Scientists (of ICAR's All India Coordinated Project on Pulses) and American Scientists (of US Department of Agriculture) have been working jointly on a Regional Pulses Improvement Project since 1966 in which a number of other countries are also participating. This is covered by an Agreement between the Government of India and Government of USA. Out of the Joint collection of seeds of this Project, an American Scientist was carrying some stocks of gram (chick pea) and lentil. which were intercepted at Hussainiwala checkpost by the Customs Authorities

<sup>†</sup>Transferred from the 19th November, 1969. ‡[ ] English translation.

due to non-observance of certain procedural formal ties without which such seed materials cannot be sent out of India. Since t was only a case of non-observance of certain procedural formalities, the authorities concerned have, on the advice of the Department of Agriculture decided to release the concerned stock to the Project under the joint custody of both Indian and American personnel.]

## OBITUARY REFERENCE

MR. CHAIRMAN: Before we take up the next item on the agenda I have to refer with regret to the passing away of Shri Kesavan (Thazhava), a sitting Member of the House.

Shri Kesavan was a well-known social worker of Kerala. He was the president of the S.N.D.P. Sabha and took active part in the freedom struggle and suffered imprisonment. He was a leading lawyer and was Public Prosecutor, Quilon. He was elected to the Rajya Sabha in 1967. He was not keeping good health and the House granted him leave of absence only recently, on the 21st November. Shri Kesavan always took part in the discussions of the House on social and educational matters. We will greatly miss him.

I would request Members to stand up and observe one minute's silence as a mark of respect to the memory of Shri Kesayan.

(Hon, Members stood in silence for one minute)

MR. CHA RMAN: Secretary will convey to the members of the bereaved family our dep sense of sorrow and sympathy.

## CALLING A ITENTION TO A MAT-TER OF UFGENT PUBLIC IMPOR-TANCE

REPORTED VIOLATION OF INDIAN AIR SPACE BY 4-130 AIRCRAFT OF THE PAKISTAN AIR FORCE

SHRI N. SRI RAMA REDDY (Mysore): Mr. Chairman, Sir, I call the attention of the Minister of Defence to the reported violation of Indian air space by C-130 aircraft of the Pakistan Air Force straying from the permitted corridor on October 30, 1969.

OF DEFENCE, THE MINISTER STEEL AND HEAVY ENGINEER-ING (SARDAR SWARAN SINGH): Mr. Chairman, Sir, I have to inform the House that on 30th October 1969, Pakistan Air Force C-130 aircraft overflying Indian territory between Dacca and Karachi flew upto 5 nautical miles outside the Pre-Determined Route for a distance of 160 nautical miles. was, by any standard, a serious violation of Indian air-space and continued in spite of the fact that the Flight Control at Calcutta repeatedly asked the aircraft to return to the Pre-Determined Route. The Pakistan Air Force C-130 returned to the Pre-Determined Route only after our aircraft were sent to intercept it.

a matter of urgent

public importance

We have lodged a strong protest against the continued and frequent violation of Pre-Determined Route by Pakistan Aircraft over-flying Indian territory. We have urged the Government of Pakistan to give firm instructions to the crew of all aircraft overflying Indian territory to remain strictly within the Pre-Determined Routes.

SHRI N. SRI RAMA REDDY: Sir, the hon. Minister has admitted that there has been frequent violation by Pakistan aircraft and their intrusion into our territory. I would like to know how many times such frequent violations have occurred during the 1969 up to now, and what is the ostensible purpose with which these violations are being committed. My information, Sir, is that it is intended for reconnaisance purposes, to find out some of our detence positions, etc. I think it is an extremely dangerous thing to allow such a thing as especially the violation of our air space by Pakistan aircraft, a Pakistan which is inimically disposed towards would like to know what steps are going to be taken, if any deterrent steps are going to be taken, and if it is repeated again whether this permission which is granted to Pakistan is going to be can-celled. That would be probably the correct lesson that should be taught to Pakistan in this regard.

SARDAR SWARAN SINGH: Sir, with regard to the number of violations since January, 1969, there have been sixteen violations of the pre-determined route by Pakistan International Airlines' aircraft. About the second question, any deviation from the pre-determined route, whatever may be their